

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 595 of 2004

Jabalpur, this the 29th day of July, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

J.L. Sahu, son of Shri (Late)
M.L. Sahu, aged about 61 years,
Store Keeper, Gr. II (Retd.),
R/o. 1207, Dayanagar, Garha Road,
Jabalpur, M.P. Applicant

(By Advocate - Shri Pradeep Sahu on behalf of Shri Gopi Chourasia)

V e r s u s

1. Union of India, through its Secretary, Ministry of Science and Technology, Department of Survey of India, New Delhi.
2. Surveyor General of India, Survey of India, III, Barkala, Dehradun.
3. Director, Survey of India, Central Circle, Vijay Nagar, Jabalpur, M.P.
4. Superintendent Surveyor, Party No. 88 Central Circle, Survey of India, Id-Gah Bhatta, Near Corporation Water Tank, Sunder Nagar, Raipur (CG). Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has claimed the following main reliefs :

"ii. to direct the respondents to declare the applicant as permanent employee,

iii. to direct the respondent to pay all consequential benefits, fixation of pension and other retiral dues as a permanent employee."

2. The brief facts of the case are that the applicant was appointed as Store Keeper with the respondent's Department. He was proceeded against by the Department and

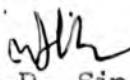
on conclusion of the departmental enquiry, penalty of removal from service was imposed on the applicant. He filed OA No. 459/1987, whereby the Tribunal vide its order dated 14th December, 1989, disposed of the OA by setting aside the impugned order and the applicant was reinstated. Thereafter he was retired from service on 1.2.2003. By filing this OA the applicant is seeking direction to declare him as permanent employee. In this regard he has filed a representation dated 9.12.2003 (Annexure A-3) which has not yet been decided by the respondents.

3. In the circumstances, we deem it appropriate to direct the respondents to decide the representation of the applicant by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of copy of this order. We do so accordingly. The applicant is directed to send a copy of this order as well as the copy of the petition to the respondents immediately.

4. Accordingly, the Original Application stands disposed of at the admission stage itself.


(Madan Mohan)
Judicial Member

"SA"


(M.P. Singh)
Vice Chairman

पूर्णरूप सं ओ/व्या..... जवलपुर, दि.....
पत्रिलिपि अव्यो डिग्रितः—
(1) सचिव, उच्च न्यायालय दार प्रोत्साहन, जवलपुर
के लालकरण P. Sahni
(2) अवेदक श्री/श्रीमती/कु.....
के लालकरण
(3) उपर्युक्त श्री/श्रीमती/कु.....
के लालकरण
(4) उपर्युक्त, दोषात, जवलपुर न्यायालय
सूचना एवं आवश्यक कार्यवाही देव
10-8-04
✓ उपर्युक्त

Issued
On 10.8.04
By [Signature]